

**ACTION TAKEN REPORT  
IN THE MATTER**

**Shahu Shivaji Mokashi**

**Vs**

**State of Karnataka**

**(As per order dated 18<sup>th</sup> April 2022 of Hon'ble National Green Tribunal (NGT), Principal  
Bench, and Order hearing dated 08-07-2022**

**New Delhi in Original Application No.180/2022 Shahu Shivaji Mokashi**

**Vs**

**State of Maharashtra**

**Prepared By:**

**KARNATAKA STATE POLLUTION CONTROL BOARD**

**For submission to**

**HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**


**Introduction:**

The matter of O A No.180 of 2022 between Shahu Shivaji Mokashi vs State of Maharashtra is related with the pollution caused by the industry presently known as M/s. Hiranyakeshi Sahakari Sakkare Karkhane in this matter, Hon'ble National green Tribunal (NGT) passed its order dated 18-04-2022 in the grievances raised by petitioner of Shri Shahu Shivaji Mokashi.

The industry was inspected on 22-08-2022, to verify the compliance made by the industry to the Order issued by National Green Tribunal O.A No 180/2022 and the commitment submitted by the industry. Industry was not operating and taken up the maintenance work of Sugar and Distillery industry. The detailed inspection report and photographs taken during the inspection are enclosed vide **Annexure-I**.

Commitment letter submitted by the industry to complete all the pending works is enclosed **Annexure-II**.

Adequacy of the compost yard details enclosed the **Annexure-III**.

  
**Environmental Officer,  
KSPCB, Belagavi-2**

Regional Office: Belagavi-2

**KARNATAKA STATE POLLUTION CONTROL BOARD**

Plot No. 3224/3, "Hanuman Nivas", 1<sup>st</sup> Floor,  
B. K. College Road, Chikkodi - 591201,  
Belagavi District.

☎ & Fax : 08338-275112



ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಳಗಾವಿ-2

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ 50

ಸಂಖ್ಯೆ : 3224/3, "ಹನುಮಾನ ನಿವಾಸ",  
ಮೊದಲನೇ ಮಹಡಿ, ಬಿ. ಕೆ. ಕಾಲೇಜು ರಸ್ತೆ,  
ಚಿಕ್ಕೋಡಿ - 591201. ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ.

*towards a cleaner Karnataka.*

No: KSPCB/RO (CKD)/LR/IR/2022-23/783

Dated: 27/09/2022

✓ To.

**HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH,  
NEW DELHI**

Sir,

**Sub:** Forwarding the inspection report M/s. Hiranyakeshi SSK Niyamit, Sankeshwar,  
Hukkeri-Taluk, Belagavi -District -Reg.

**Ref:** 1. Order passed by the National Green Tribunal O.A No 180/2022 hearing  
held on 08-07-2022.  
2. Inspection of M/s. Hiranyakeshi SSK Niyamit by the undersigned dated:  
22-08-2022.

\*\*\*\*\*

With reference to the above, please find herewith enclosed the recent inspection report of M/s. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi-District to verify the compliance to the Order issued by National Green Tribunal O.A No 180/2022 and commitment submitted by the industry.

Yours faithfully

  
Environmental Officer  
KSPCB, Belagavi-2

Encl: As above

**Inspection Report of Shri. V Ramesh, Environmental Officer KSPCB, Belagavi-02 Chikkodi Center.**

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1.	Name and Address of the Industry	M/s. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District
2.	Staff accompanied	Sri. Sangamesh Hadagali, Proj. Asst.
3.	Category / Classification	Large-Red (17-Cat)
4.	Persons Contacted	Sri. A. R. Chate, Envi.Engineer
5.	Date of inspection.	22-08-2022
6.	Consent status	The combined consent order is valid up to 30-06-2023.
7.	Products	1. Sugar : 8000 TCD 2. Co-gen plant : 52 Mw 3. Rectified Spirit or Ethanol : 54 KLD
8.	Reference	1. Proceeding of the Personal Hearing vide letter No 885 Dated: 10-05-2022 held on Head Office, Bangalore. 2. Order of the National Green Tribunal O.A No 180/2022 hearing held on 08-07-2022

**Preamble:**

M/s. Hiranyakeshi SSK Niyamit, is existing sugar industry operating at Sankeshwar, Hukkeri-Taluk, Belagavi District. They have sugar manufacturing plant with Sugar Cane Crushing of capacity 8000 TCD, Co- Generation plant of Capacity 52 MW and Rectified Spirit/ Ethanol manufacturing unit of capacity 54 KLD. Based on the Non-compliance observed Notice of Proposed Direction was issued on 24-01-2019 and Prohibitory order 23-07-2019. Further Board Office conducted the personal hearing at Head Office, Bangalore on 15-04-2019, 11-06-2020 (VC) and 22-02-2020. Industry authorities have submitted undertaking in stamp paper to provide ETP and CPU units within 3 months time and all the pending works before starting the forth coming crushing season.

M/s. Hiranyakeshi SSK Niyamit Sankeshwar was issued with combined consent valid up to 30-06-2023 with conditions from Board Office on 08-08-2022 copy enclosed as **Annexure-I** for kind reference. Industry was not operating and taken up-gradation of ETP and new CPU units.


**Compliance made to the Order of the National Green Tribunal O.A No 180/2022 hearing held on 08-07-2022**

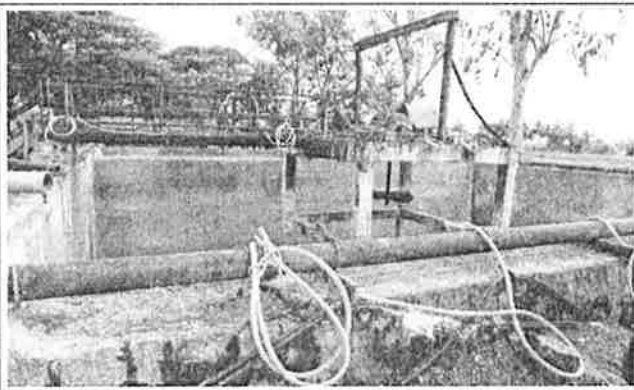
.Sl. No	Direction issued by National Green Tribunal O.A No 180/2022	Compliance made by the industry																		
1	Existing ETP consists following units. <table border="1"> <thead> <tr> <th>Sl.No</th> <th>Units</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Bar Screen</td> </tr> <tr> <td>2</td> <td>Oil and Grease Trap</td> </tr> <tr> <td>3</td> <td>Equalization Tank</td> </tr> <tr> <td>4</td> <td>Monthly Wash Tank</td> </tr> <tr> <td>5</td> <td>Aeration Tank</td> </tr> <tr> <td>6</td> <td>Clarifier</td> </tr> <tr> <td>7</td> <td>Treated water sump (15 days storage tank)</td> </tr> <tr> <td>8</td> <td>Sludge drying beds</td> </tr> </tbody> </table>	Sl.No	Units	1	Bar Screen	2	Oil and Grease Trap	3	Equalization Tank	4	Monthly Wash Tank	5	Aeration Tank	6	Clarifier	7	Treated water sump (15 days storage tank)	8	Sludge drying beds	Industry was not operating and the up-gradation of ETP is under progress which include civil and installation of electromechanical equipments. During inspection following observations were made. a) Up-gradation of aeration tank with pump. b) Flaculator c) Sludge drying beds. d) Condensate polishing unit for sugar industry of capacity 3000 KLD. Factory authorities have submitted commitment that remaining works will be completed by the end of 30th September 2022 enclosed as <b>Annexure-II</b> .
Sl.No	Units																			
1	Bar Screen																			
2	Oil and Grease Trap																			
3	Equalization Tank																			
4	Monthly Wash Tank																			
5	Aeration Tank																			
6	Clarifier																			
7	Treated water sump (15 days storage tank)																			
8	Sludge drying beds																			
2	Based on the non-compliance observed the following actions were initiated from																			

	<p>KSPCB.</p> <p>a) Notice of proposed direction was issued on 21-01-2019 &amp; prohibitory order on 23-07-2019.</p> <p>b) The personal hearings were conducted at Head Office, Bangalore on 15-04-2019, 11-06-2020 (Through video conference) and 22-02-2022.</p>	
3	<p>Industry has obtained consent for expansion, from the Head Office, KSPCB, Bangalore towards the up gradation of existing ETP and installation of new CPU vide letter No. CTE. 326777, Dated:15-09-2021. The industry has submitted undertaking in stamp paper mentioning that the following ETP &amp; CPU units will be established within 3 Months.</p> <p>a) Up-gradation of existing ETP from 800 m<sup>3</sup>/day.</p> <p>b) Installation of Condensate Polishing Unit (CPU) for sugar mill 2700 m<sup>3</sup>/day.</p> <p>c) Installation of CPU for distillery unit 1000 m<sup>3</sup>/day.</p>	<p>Industry has taken up the up-gradation of ETP work and they have completed 70% of the civil works as detailed in <b>Annexure-II</b>.</p> <p>Up-gradation of ETP will be completed by 30-09-2022 as committed by the industry.</p> <p>Installation of Condensate Polishing Unit (CPU) for sugar mill 3000 m<sup>3</sup>/day will be completed by 30-09-2022.</p> <p>Installation of CPU for distillery unit 1000 m<sup>3</sup>/day will be taken up during expansion activity and the effluent will be treated in plate heat exchanger and used for dilution of molasses as committed by the industry.</p>
4	<p>Three existing lagoons were observed and the industry representative was informed to abandon the existing two lagoons. In reply the representative of the industry requested to retain the said lagoons for storm water management. The 6 Acres compost yard is provided for composting distillery effluent, press mud &amp; boiler ash, etc.</p>	<p>Industry has abandoned 2 existing lagoons and it is used for storing of storm water.</p> <p>The number of days permitted for distillery operation is 118 days based on the area availability of compost yard, details enclosed as <b>Annexure-III</b>.</p>
5	<p>The representative of the industry was informed to complete the up gradation of existing ETP and to install new CPU for sugar mill and distillery units before commissioning of the forth coming crushing season.</p>	<p>Details as in <b>Annexure-II</b>.</p>
6	<p>During the inspection local villagers (Sou. Supriya Kamble, Sarpanch, Sri. Vikas Mokashi, (Dysp Sarpanch), Sri. Ashok Shelake, Gramsevak, from village Nangnur informed that during the crushing season the effluent is being discharged into the drain leading to the nalla and finally it joins the Hiranyakeshi river.</p>	<p>ETP up-gradation work will be completed before commencing sugar crushing season i.e. 30-09-2022. However the industry will be regularly monitored to verify the compliance to the combined consent conditions and also NGT directions.</p>

Compliance report submitted by the industry authorities is enclosed as **Annexure-IV**.

However industry has taken up the construction of ETP and CPU, due to heavy rain in the area work is delayed. Before commencement of sugar crushing season the progress made by the industry will be submitted i.e. in the month October-2022.

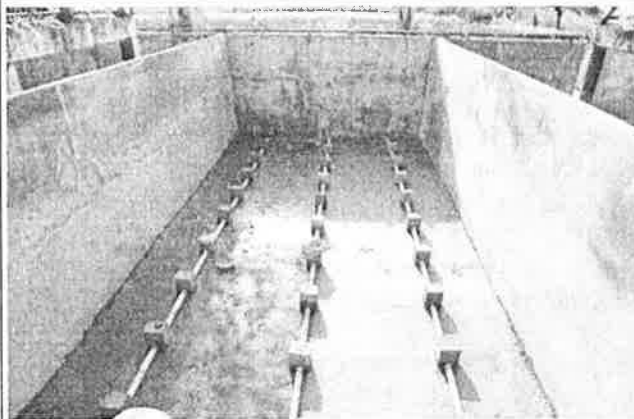
  
**Environmental Officer**  
**KSPCB Belagavi-2**



Up-gradation of Aeration Tank



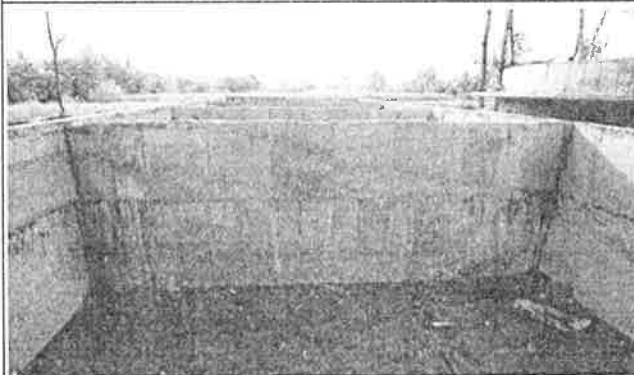
Pumps provided to Aeration Tank



Diffusion provided in Aeration Tank



ETP Up-gradation Tank



ETP Sludge Drying beds



ETP clarifloculator



CPU Unit for sugar industry



**Consent For Operation  
(CFO-Air,Water)**

Consent No. AW-332708  
Valid upto: 30/06/2023

Karnataka State Pollution Control Board  
Parisara Bhavana, No.49, Church  
Street, Bengaluru-560001  
Tele : 080-25589112/3, 25581383  
Fax:080-25586321  
email id: ho@kspcb.gov.in

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Industry Colour: RED Industry Scale: LARGE

Application Type: CFO-  
Renewal

(This document contains 5 pages including annexure & excluding additional

Combined Consent Order No. AW-332708 PCB ID: 12690 Date: 08/08/2022

**Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under the Air (Prevention and Control of Pollution) Act, 1981**

- Ref: 1. Application filed by the applicant/organization on 09/12/2021  
2. Inspection of the Industry/organization/by RO, on 08/12/2021  
3. Proceedings of the ECM dated 21/06/2022, held on 16/06/2022

Consent is hereby granted to the Occupier under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and authorized the Occupier to operate /carryout industry/activity & to make discharge of the effluents & emissions conforming to the stipulated standards from the premises mentioned below and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

**Location:**

Name of the Industry: Shri Hiranyakeshi Sahakari Sakkare Karkhane Niyamit  
Address: Sy.No.317/1A, 318, 319/1 & 2, 320, 322/1 & 2, 323/1+2A,1+2B,, Sankeshwar village, Hukkeri Taluk, Belgaum District  
Industrial Area: Not In I.A, Sankeshwar,  
Taluk: Hukkeri, District: Chikkodi

**CONDITIONS:**

**a) Discharge of effluents under the Water Act:**

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Boiler Feed	200.000	20.000	The boiler blow down shall be treated in ETP and the treated effluent shall be used for on land irrigation within the premises.
2	Cooling Water	624.000	32.000	The cooling tower blow down shall be treated in ETP and the treated effluent shall be used for on land irrigation within the premises.
3	D.M Water Plant	200.000	40.000	The DM Plant reject shall be treated in ETP and the treated effluent shall be used for on land irrigation within the premises.
4	Domestic Purpose	100.000	95.000	Sewage shall be disposed to individual septic tank and soak pits designed as per IS 2470 -1985 (Part -1 & 2). There shall not be any overflow from the septic tank / soak pits
5	Manufacturing Processes	546.000	540.000	Distillery -The spent lees & condensates from the distillery - about 108 KLD shall be treated in the existing ETP till installation of new CPU of 1000 KLD. The spent wash of 432 KLD shall be collected in lined impervious lagoons (3 Nos) and used for surface composting in an area of 6 acres
6	Manufacturing Processes	350.000	708.000	Water used for sugar plant. The effluent from sugar plant, the boiler blow down shall be treated in ETP and the treated effluent shall be used for on land irrigation within the premises.

**b) Discharge of Air emissions under the Air Act from the following stacks etc.**

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel, constituents to be controlled in emissions etc. are detailed in Annexure-II.		



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Application Type: CFO-  
Renewal

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The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty	Unit
1	cogeneration	52.0000	Mega Watt
2	distillery	54.0000	Kilo Litres/Day
3	sugar cane crushing	8000.0000	Tonnes Crushed Per Day (TCD)

**This consent is valid for the period from 01/07/2021 to 30/06/2023**

To,

Shri Hiranyakeshi Sahakari Sakkare Karkhane Niyamit

**COPY TO:**

The Environmental Officer, KSPCB, Regional Office Belgaum (Chikkodi) for information and necessary action.

2. Master Register.
3. Case file.

Consent Fee paid : Rs. 4000000

**SCHEDULE**

**TERMS AND CONDITIONS**

**A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.**

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-I
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:
8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.



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**B. EMISSIONS:**

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.

2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.

3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

**C. MONITORING & REPORTING:**

1. The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.

2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.

**D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:**

1. The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.

2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

**E. NOISE POLLUTION CONTROL:**

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - \* Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- \* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- \* A "decibel" is a unit in which noise is measured.
- \* "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- \* Leq: It is an energy mean of the noise level over a specified period.

**F. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) Rules 2016:**

The applicant shall comply with the provisions of the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016.



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**G. GENERAL CONDITIONS:**

1. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.
2. The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.
3. The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.
4. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
5. The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
6. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.
7. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should be made easily approachable.
8. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
9. The applicant his heirs, legal representatives or assignee shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
10. The applicant shall make an application for consent for subsequent period at least 45 days before expiry of this consent.
11. The applicant shall develop and maintain adequate green belt all around the periphery.
12. The applicant shall provide rain water harvesting system and shall provide proper storm water management system.
13. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court
14. The applicant shall furnish the Environmental statement for every financial year ending with 31st March in Form-V as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.
15. The applicant shall display flow diagram of the pollution control system near the pollution control system/s.

**NOTE:**

The Conditions A(2b & 3b) mentioned in the schedule are not applicable.

**Additional Conditions:**

1. The occupier shall comply with all the Additional Conditions and Standards stipulated in Annexures-I, A, B & C attached with this consent order.
2. This consent order contains 16 pages including Additional Conditions and Annexures.
3. The products with quantities, water consumption, waste water generation, mode of disposal with standards, air pollution sources with control measures mentioned in Additional Conditions attached with this order shall be considered and to be complied by the industry.



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Chimney No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	1975 KVA	30	PM,SO2,NOx,CO, NMHC	75,-,710,150,100	DIE	AEC,PRT	At all times
2	Boiler	Distillery 1 x 20 TPH	47	PM,SO2,NOx,CO, NMHC	150,-,-,-,-	BAG	FIL,PRT	At all times
3	Boiler	Cogen Boiler 2 x 100 TPH	85	PM,SO2,NOx,CO, NMHC	150,-,-,-,-	BAG	ESP,PRT	At all times
4	D.G. Sets	750KVA x 1	6	PM,SO2,NOx,CO, NMHC	-,-,-,-,-	DIE	AEC	At all times

Note:

AEC,PRT : Accoustic Enclosures

FIL,PRT : Bag Filter

ESP,PRT : E.S.P

AEC : Accoustic Enclosures

Note:

- The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night respectively.
- The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection) Rules.
- There shall be no smell or odour nuisance from the industry.

**LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.**

- Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

- The diameter of the sampling port should not be less than 100 mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period
- An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
- The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

Signature Not Verified  
Digitally signed by  
Date: 2022.08.06 13:42:40  
+05:30 and on half of the  
Karnataka State Pollution Control Board

ANNEXURE - I

[PCB ID: 12690 ; INWARD: 117478]

ADDITIONAL CONDITIONS TO ACCOMPANY CFO ISSUED TO M/S SHRI HIRANYAKESHI SAHAKARI SAKKARE KARKHANE NIYAMIT, Sy No. 317/1A, 318, 319/1 & 2, 320, 322/1 & 2, 323/1+2A, 1+2A, SANKESHWAR VILLAHE, HUKKERI TALUK, BELAGAVI DISTRICT

1	This Consent for Operation is issued for the period up to 30.06.2023 only. The CFO validity may be extended for further period based on the compliance made by the industry to the directions issued in the Personal Hearing held on 22.02.2022 and communicated vide BO letter No. 885 dated 10.05.2022.													
2	This CFO is issued for following activities / products													
	<table border="1"> <thead> <tr> <th>Sl No</th> <th>Products</th> <th>Consented quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Sugar Plant with sugar cane crushing capacity</td> <td>8000TCD</td> </tr> <tr> <td>2</td> <td>Co- gen Plant</td> <td>52 MW</td> </tr> <tr> <td>3</td> <td>Rectified Spirit or Ethanol</td> <td>54 KLPD</td> </tr> </tbody> </table>	Sl No	Products	Consented quantity	1	Sugar Plant with sugar cane crushing capacity	8000TCD	2	Co- gen Plant	52 MW	3	Rectified Spirit or Ethanol	54 KLPD	
Sl No	Products	Consented quantity												
1	Sugar Plant with sugar cane crushing capacity	8000TCD												
2	Co- gen Plant	52 MW												
3	Rectified Spirit or Ethanol	54 KLPD												
3	The operation of the distillery shall be restricted to maximum of 118 days/year as per the CPCB protocol as the compost yard area is only 6 acres.													
4	The applicant shall strictly comply with all the directions issued in the Personal Hearing held on 22.02.2022 and communicated vide BO letter No. 885 dated 10.05.2022 and commitment letters submitted by the industry vide No. 660 dated 21.5.2022 and No. 665 dated 23.05.2022													
5	The source of water is from Hiranyakeshi River. The applicant shall obtain necessary permission from Irrigation Department for drawl of river water. The total water consumption (including sugar & distillery unit) shall not exceed 2020 KLD.													
6	The trade effluent (excluding spent wash) shall be treated in the Effluent Treatment Plant and the treated effluent shall comply with the standards stipulated in <b>Annexure A</b> before using on land for irrigation purpose. The applicant shall upgrade / modify the ETP if it fails to treat the effluent to the stipulated standards. The applicant shall install the new CPUs for the sugar and distillery units as per the CFE issued by the Board on 15.9.2021 and as per the directions of the Personal Hearing held on 22.2.2022.													



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7	The quantity of wastewater generation, mode of treatment and disposal shall be as follows				
	SI No	Particulars	Water consumption, KLD	Effluent generation, KLD	Method of treatment and mode of disposal
	1	Domestic	100	95	Sewage shall be disposed to individual septic tank and soak pits designed as per IS 2470 -1985 (Part -1 & 2). There shall not be any overflow from the septic tank / soak pits
	2	Boiler	200	800	The sugar plant effluent, boiler blow down, cooling tower blow down, plant drain water, spent lees & condensates from distillery shall be treated in ETP and the treated effluent shall be used for on land irrigation within the premises.s.
	3	Cooling tower	624		
	4	DM Plant	200		
	5	Sugar Plant	350		
	6	Distillery Spent lees	546		
	7	Distillery spent wash	-	432	The spent wash of about 432 KLD shall be collected in lined impervious lagoons (3 Nos) and used for surface composting in an area of 6 acres
8	In case of observation of any deterioration in the soil and groundwater quality parameters during the assessment by agricultural scientist or agricultural university/institute, the application of treated effluent shall be stopped immediately and the industry should inform the SPCB, accordingly. The applicant shall take suitable steps so that there will be reduction of the fresh water consumption as well as wastewater generation from the industry.				
9	Industry shall metal all the internal roads.				
10	The applicant shall maintain adequate freeboard in all the treatment units at all times to avoid any overflow.				
11	Wastewater conservation and pollution control management: a) Establishment of cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units. b) Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season. c) During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only. d) Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.				
12	<b>SPENT WASH MANAGEMENT</b>				
	a) The spent wash generated shall not exceed 8KL/KL of rectified spirit produced. The spent wash shall be collected in lined impervious lagoons (3 Nos) and used for surface composting in an impervious area of 6 acres as per CPCB protocol.				

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	<p>b) The spent wash generated shall be used for direct composting with press mud /bagasse/agro residue so as to achieve compost quality as per <b>Annexure-B</b>. The storage of high BOD spent wash shall be kept to a minimum not exceeding 10 days.</p> <p>c) The industry shall provide impervious/lined tanks constructed above ground level for storing the Raw Spent Wash in case of emergency. The storage capacity shall not be less than 4 days.</p> <p>d) The concentrated spent wash shall be stored in impervious/lined tank constructed above ground level.</p> <p>e) There shall not be any leakages, stagnation of Spent Wash</p> <p>f) The applicant shall ensure that no spent wash /effluent is by passed on land or into water body (stream, lake, nala etc) so as to avoid surface or subsurface water pollution.</p> <p>g) The applicant shall record the quantity of spent wash and other effluents generated and maintain a record. The recorded data shall be sent to the jurisdictional Regional Officer on monthly basis.</p> <p>h) The applicant shall synchronize the generation of spent wash and composting activity.</p> <p>i) The applicant shall take all necessary measures to avoid odour nuisance both from the process and from the effluent handling.</p> <p>j) The industry shall provide minimum four piezometer wells around Spent Wash storage tanks and compost yard and monitor the ground water as per the MoEF &amp; CC Notification No. S.O.2151, dated 17.6.2005 once in three months.</p> <p>k) Industry shall install online camera (PTZ cameras) as per CPCB circular dated 23.1.20216 near Spent Wash Storage tanks and compost yard and to connect to KSPCB and CPCB servers.</p>
13	<b>MOLASSES MANAGEMENT</b>
	<p>a) There shall not be any leakages, stagnation of Molasses.</p> <p>b) The applicant shall ensure that no Molasses/effluent is by passed on land or into water body (stream, lake, nala etc) so as to avoid surface or subsurface water pollution.</p> <p>c) The applicant shall store the molasses in covered steel tanks only with proper safety measures. Dyke walls of sufficient height shall be provided around the molasses storage tanks.</p> <p>d) The applicant shall obtain permission from the Board to dispose-off any spoiled molasses and shall be disposed-off in the manner as specified by the Board.</p> <p>e) The applicant shall conduct leak proof test for Molasses storage Tank once in a year and submit report to the Board</p>
14	<b>BIO- COMPOSTING GUIDELINES:</b>
	<p>a) The applicant shall follow the Standard Operating Procedure (SOP) for Bio-Composting Operation for Molasses based Distilleries issued by CPCB dated 10.08.2018</p> <p>b) Yard Length: depending upon plot size available yard shall be made after leaving proper circulation area for movement of machinery; on an average 15-20% area may be allocated depending on the shape of the yard, e.g., square or rectangular yard may need the minimum</p>

- circulation area where as stepped yard have the different windrow length need more circulation area.
- c) Windrow markers indicating windrow number, date of formation, date of inoculation and date of the last application of spent wash. Marker shall be made of MS sheet with rod support, grouted in concrete. Marker shall be painted with white background and letters in black paint. The windrow marker should be located in front of windrow after leaving the distance of movement of machines.
  - d) Leachate collection pits: MoC- RCC (M20) / brick work cement mortar plastered (1:6). Size: not less than 1.5 meter X 1.5 meter having top level / free board 300 mm above the ground level.
  - e) Leachate collection drain: MoC- RCC (M20)/brick work cement mortar plastered (1:6). Size: 0.3 meter (width) X 0.25 (depth). The depth will increase along the length towards collection pit. Bed slope: 1 in 200 approx with smooth finishing to prevent sludge (press mud) deposition on the base.
  - f) Floor lining: The floor lining shall be impervious, strong enough to prevent settlements due to machine load. Minimum thickness 100 mm. The underlining sheet shall be minimum 150 micron HDPE film below the floor. Clay layer cushion of 300 mm below the liner and 50 mm above the liner should be provided. In case of RCC flooring, the construction joint should be sealed using the water bar/hot bitumen.
  - g) Ground water monitoring facilities.
    - i) Location of piezometer wells: Minimum at 4 places along the periphery of the bio-compost yard such that one is in the upstream of the Ground water flow direction and one in the downstream direction. For Bio-compost yard of more than 5 acres area, one additional Peizowells shall be constructed for every 5 acres and shall be in the downstream direction placed sufficient away from each other to assess any seepage /ground water contamination tested quarterly. (Example: for 20 acre Bio-compost yard the total number of Peizowells shall be 4+ 3 =7nos. One upstream and 6 down steam uniformly distributed). Piezo-wells shall be constructed as per the standard procedure and specifications.
    - ii) Hand pump: at least 30 meters depth. located within 500 meters to 1 Km from yards. Water quality of hand pump should be tested quarterly.
  - h) Data recording: Log book at yard should be maintained mentioning the date of formation of windrow, quantity of press mud, feed stock, date of last aero-trilling, date of last spent wash spray, quantity of spent wash spray, temperature date-wise, date of maturity, moisture content etc. Data should also be entered into the computer for record and computation. The press mud and ready compost must be weighed and records of the same shall be maintained.

	<ul style="list-style-type: none"> <li>i) Approach Road to bio-compost yard: The entrance of the Bio-compost yard should be paved all-weather road for approach of vehicles.</li> <li>j) Storage facilities for ready compost: Covered shed having platform.</li> <li>k) Online PTZ Camera as per OCEMS guidelines shall be installed in the bio-compost yard to monitor the bio-compost operations inside the shed and shall be connected to the CPCB &amp; KSPCB server.</li> <li>l) Garland canal shall be provided around the compost yard to collect the leachate if any and the leachate shall be further treated in the Effluent Treatment Plant.</li> </ul>
15	<p><b>GUIDELINES FOR UTILISATION OF TREATED EFFLUENT FROM SUGAR PLANT FOR IRRIGATION</b></p>
	<ul style="list-style-type: none"> <li>a) The applicant shall follow the Guidelines for Utilisation of Treated Effluent in Irrigation issued by CPCB during September 2019.</li> <li>b) The industry should engage an agricultural scientist or tie-up with an agricultural university or institute for advice on the utilization or the rate of application of the effluent for irrigation considering the agro-climatic conditions.</li> <li>c) As seasons and the sowing periods of the crops put restrictions on the utilisation of effluent for irrigation, the industry should prepare a comprehensive Irrigation Management Plan (IMP), which should include the following, in consultation with the agricultural scientist or agriculture university/institute and submit to SPCBs/PCCs which should verify the same while issuing Consent to the industry: <ul style="list-style-type: none"> <li>i) Areas to be covered under irrigation.</li> <li>ii) Survey/plot (khasra) numbers of land and their area covered in the scheme.</li> <li>iii) Written agreement with the farmers to bring their land under the scheme.</li> <li>iv) The quantity of effluent to be used in different periods of the year and crop wise. The treated effluent distribution system and arrangement for low/no demand period.</li> <li>v) Agronomic plan for effective utilisation of land.</li> </ul> </li> <li>d) The treated effluent should meet the norms prescribed for irrigation under Environment (Protection) Rules, 1986/Consent. The effluent should also conform to Total Dissolved Solid (TDS)- 2100 mg/l and Sodium Adsorption Ratio (SAR)- preferably less than 18 but not more than 26, depending on soil/crop type, besides meeting any other parameters suggested by agricultural scientist or agricultural university/institute in the IMP.</li> <li>e) The command area for effluent utilisation should be as near as feasible to the industry in order to facilitate easy monitoring and effective control. The industry should construct a distribution network of impervious conduits to cover the irrigated area.</li> <li>f) The industry should construct impervious lined storage tank of minimum 15 days capacity for storage of treated effluent during low/no demand, based on the Irrigation Management Plan.</li> <li>g) The physico-chemical characteristics of the soil under irrigation with treated effluent should be monitored twice in a year to assess conditions in summer and post monsoon seasons, in order to determine the deterioration of soil quality.</li> <li>h) Similarly, the groundwater quality should also be monitored twice in a year. Samples</li> </ul>

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	<p>should be collected from the first water bearing strata from existing hand pumps or by installing the same for sampling purpose only. The sampling points should be uniformly spread in the command area and near effluent storage area.</p> <p>i) Reports regarding compliance of effluent quality standards and status of soil and ground water quality shall be submitted to SPCBs/PCCs twice in a year, in first week of January and July.</p> <p>j) In case of observation of any deterioration of the soil and groundwater quality parameters in the assessment by agricultural scientist or agricultural university/institute, the application of effluent should be stopped immediately and the industry should inform the SPCB, accordingly. The industry shall be solely responsible for reclaiming the soil and water quality at their cost in the affected area.</p>														
16	<p><b>SOLID WASTE MANAGEMENT</b></p> <p>The industry shall dispose the solid waste as mentioned below:</p> <table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Details of the Solid waste</th> <th>Quantity</th> <th>Mode of Disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Press mud</td> <td>25712 T/Month</td> <td rowspan="3">Shall be used for composting along with the spent wash and yeast sludge.</td> </tr> <tr> <td>2</td> <td>Boiler Ash</td> <td>7238 T/Month</td> </tr> <tr> <td>3</td> <td>ETP sludge</td> <td>2900 T/Month</td> </tr> </tbody> </table>	Sl.No.	Details of the Solid waste	Quantity	Mode of Disposal	1	Press mud	25712 T/Month	Shall be used for composting along with the spent wash and yeast sludge.	2	Boiler Ash	7238 T/Month	3	ETP sludge	2900 T/Month
Sl.No.	Details of the Solid waste	Quantity	Mode of Disposal												
1	Press mud	25712 T/Month	Shall be used for composting along with the spent wash and yeast sludge.												
2	Boiler Ash	7238 T/Month													
3	ETP sludge	2900 T/Month													
17	<p><b>AIR POLLUTION CONTROL</b></p> <p>a) The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in <b>Annexure-C</b> where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.</p> <p>b) The applicant shall construct compound wall / wind breaking wall to the coal storage area, bagasse yard and press mud storage area to avoid fugitive emissions.</p> <p>c) If there is going to be any new air pollution sources in future, the project authorities shall apply and obtain consent for establishment for the same from the Board.</p> <p>d) Suitable Air pollution control devices shall be installed to all the sources to meet the desired emission standards.</p>														
18	<p><b>HAZARDOUS WASTES (MANAGEMENT, HANDLING &amp; TRANSBOUNDARY MOVEMENT) RULES 2016:</b></p> <p>a) The industry shall apply and obtain authorization under Hazardous Wastes (Management, Handling &amp; Transboundary Movement) Rules 2016, and comply with the conditions of the authorization.</p> <p>b) The applicant shall comply with the terms and conditions stipulated in authorization.</p>														

19	<b>SELF MONITORING AND REPORTING</b>
	<p>a) The applicant shall carryout environmental monitoring for the parameters indicated in the Tables below as the frequency as given below.</p> <ul style="list-style-type: none"> <li>i) Treated trade effluent – Once in a month</li> <li>ii) Stack monitoring – Once in a month</li> <li>iii) Compost quality – Once in 6 months</li> <li>iv) Ambient Air Quality – As per NAAQ Standards</li> <li>v) Ambient Noise Monitoring– Once in 6 months.</li> <li>vi) Ground water quality – once in 6 months.</li> <li>vii) Piezo meter wells around spent wash tanks/ compost yard – once in a month.</li> </ul> <p>b) The industry should carry out the analysis of effluent/soil/ground water quality parameters from the MoEF &amp; CC recognised/accredited laboratories.</p> <p>c) Analysis reports of all the above shall be compiled and submitted to KSPCB twice in a year, in first week of January and July</p>
20	<b>GENERAL CONDITIONS :</b>
	<ul style="list-style-type: none"> <li>a) The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.</li> <li>b) The storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.</li> <li>c) The Noise generated in the factory shall be within the prescribed limits of 75 dB (A) leq. During day time and 70 dB (A) leq during night time.</li> <li>d) The applicant shall comply with the noise standards for work zone exposure for industrial workers as per the Factories Act/Noise Pollution (Regulation and Control) Rules, 2000.</li> <li>e) The applicant shall carryout intensive plantation/ thick vegetation all round to minimize air &amp; noise pollution. The action taken report shall be submitted to the Board immediately.</li> <li>f) The applicant shall not discharge treated /untreated effluent in to the water body at any point of time.</li> <li>g) The industry shall provide rain water harvesting system within the premises to conserve the Water Source.</li> <li>h) All unlined lagoons shall be dismantled and closed.</li> <li>i) The applicant shall store the metal scrap, plastic waste, glass wool and other solid waste scientifically in a designated separate shed within the industrial premises and the same shall be handed over to authorized recycler/agency with proper approval from the Board.</li> <li>j) The applicant shall store the used containers scientifically in a designated separate shed within the industrial premises and the same shall be handed over to authorized recycler/agency with proper approval from the Board.</li> <li>k) The industry shall provide online emission monitoring system, effluent monitoring system and the data shall be connected to CPCB and SPCB server as per CPCB directions.</li> <li>l) The industry shall provide separate energy meter to the ETP and flow meter to inlet and outlet of ETP.</li> </ul>

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- m) The Industry shall explore the possibility of using solar energy.
- n) The industry shall comply with Plastic Waste Management Rules and E-Waste Management Rules.
- o) The applicant shall submit compliance report to the conditions stipulated in this consent order within 30 days.
- p) The applicant shall submit Form-V as per Environment (Protection) Rules 1986 before 30<sup>th</sup> September every year for the previous financial year.
- q) The Industry shall carry out Awareness activities on Environmental Pollution among employees and community.
- r) Non-compliances to the consent conditions stipulated, Board has the right to withdraw the consent.

*Wajir*  
**SENIOR ENVIRONMENTAL OFFICER**  
**17 CATEGORY CELL**

*R/W*

PCB ID - 12690, Inward: 117478

ANNEXURE -A**DISCHARGE STANDARDS FOR USING THE SUGAR PLANT TREATED TRADE EFFLUENT FOR IRRIGATION/GREEN BELT DEVELOPMENT WITHIN THE FACTORY PREMISES**

Sl.No.	Characteristics	Standards
1	pH	5.5 to 8.5
2	BOD, mg/l (3 days at 27 <sup>o</sup> C)	100
3	TSS, mg/l	100
4	Oil and Grease, mg/l	10
5	Total Dissolved Solids, mg/l	2100
6	Colour and odour	See Note

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

**HYDRAULIC LOADING APPLICABLE FOR DIFERENT SOIL TEXTURES**

Sl. No.	Soil Texture	Loading rate in m <sup>3</sup> /Hec / day
1	Sandy	225 to 280
2	Sandy Loam	170 to 225
3	Loam	110 to 170
4	Clay Loam	055 to 110
5	Clayey	035 to 055

**ANNEXURE-B  
COMPOST QUALITY STANDARDS**

Sl No	Parameters	Standards
1	Moisture Content	<35%
2	Organic Carbon	20-25%
3	Phosphorous	1.5-2.0%
4	Nitrogen	1.5-2.0%
5	Potassium	2.0 – 3.5%
6	C: N Ratio	<17

*Wajid*  
SENIOR ENVIRONMENTAL OFFICER  
17 CATEGORY

*PCB*

PCB ID-12690, Inward - 117478

ANNEXURE -C

Chimney No.	Chimney attached to	Fuel used	Minimum chimney height to be provided above ground level	Constituent to be controlled in the emission	Tolerance limits mg/Nm <sup>3</sup>	Air pollution control equipment to be installed, in addition to chimney height
1	100 TPH Boiler	Bagasse	Common chimney of 85 m AGL	PM	150	Electrostatic Precipitator
2	100 TPH Boiler	Bagasse				
3	20 TPH Boiler	Coal	Common chimney of 47 m AGL	PM	150	Bag filter
4	DG Set- 1975 KVA	HSD	30 m AGL	Refer note below	Refer note below	Acoustic Enclosure
5	DG Set 750 KVA	HSD	6 m ARL	-	-	Acoustic Enclosure

**Note:**

1. The Air Pollution Control measures as above shall be provided and operated at all times.
2. The emission standards for DG Set 1000 KVA :
  - (a) NO<sub>x</sub> (as NO<sub>2</sub>) (AT 15% O<sub>2</sub> ), dry basis, in ppmv < 710
  - (b) NMHC (as C)(at 15% O<sub>2</sub>), mg/Nm<sup>3</sup> < 100
  - (c) PM (at 15% O<sub>2</sub>), mg/Nm<sup>3</sup> < 75
  - (d) CO (at 15% O<sub>2</sub>), mg/Nm<sup>3</sup> < 150

*W. J.*  
 SENIOR ENVIRONMENTAL OFFICER  
 17 CATEGORY INDUSTRIES

*P. V.*

PCB ID - 12690, Enward: 117478

Annexure - II

"HIRASUGAR"

No. : 08333 - 273001

Mail : hirasugarskv@gmail.com

STD : 08333

Office : 251001

GST No. 29AAAAH0152M1ZP

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## Shri Hiranyakeshi Sahakari Sakkare Karkhane Niyamit,

Dist : Belagavi

SANKESHWAR - 591 314.

(Karnataka State

(Railway Station : GHATAPRABHA S.C. Rly.)

ಶ್ರೀ ಹಿರಣ್ಯಕೇಶಿ ಸಹಕಾರಿ ಸಕ್ಕರೆ ಕಾರಖಾನೆ ನಿಯಮಿತ,

ಬೆ. ಬೆಳಗಾವಿ

ಸಂಕೇಶ್ವರ - 591314

(ಕರ್ನಾಟಕ ರಾಜ್ಯ)

No.Env.O/2382/22

Date: 30/08/2022

To:

Regional Office: Belgaum -2,  
Karnataka State pollution Control Board,  
Plot No.3224/3, "Hanuman Nivas",  
1<sup>st</sup> Floor, B.K. College Road,  
**CHIKKODI**, Belgaum District-591 201.

Sir,

Sub: Progress Report of Up-gradation of Existing ETP and CPU unit reg..  
Ref: 1) Head Office Letter No.PCB/153/HPI/PH/2021-22/885 dtd: 10/05/2022  
2) Our Letter No.Env.O/665/22 Dtd:23/05/2022  
3) Our Letter No.EO/2006/22 Dtd: 08/08/2022.  
4) R.O. KSPCB, Chikkodi, Visit Dtd: 22/08/2022

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With reference to the subject and references cited above, we would like to submit the following compliance for your kind consideration.

Sl. No	KSPCB Conditions	Compliance
1	The Industry shall clean lagoon No.2 for the accumulated sludge observed in the lagoon.	Lagoon No.2 was Dewatered and now, it is used for storage of rain water.
2	The Industry shall design & submit the Storm Water Management facility in and around the premises.	Storm Water Management plan submitted and implemented in factory main building area and in office building. The remaining work will be completed on or before 31/12/2022.
3	The Undertaking for the Spent wash Treatment to operate the distillery with available area of Compost yard only.	Undertaking copy is enclosed as Annexure-I
4	The Industry has submitted commitment to use the compost pit only for storing either fly ash or pressmud. The copy of the commitment letter submitted to the Board is enclosed herewith for your reference.	Commitment Copy is enclosed as Annexure-II
5	The Industry shall rectify the ESP within 3 months.	Maintenance work of ESPs is given to M/s. A.B. Equipments and Services, Pune, On 25/06/2022 and the work is under progress and will be completed by the end of 30/09/2022. The order placed the copy of the order placed is Enclosed as Annexure-III

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6	The Industry is not operating 1975 KVA DG set and as such there is no requirement of 30mtr chimney height. The copy of the affidavit already submitted to the Board is once again enclosed herewith for your kind information.	1975 KVA DG Set is a Stand by DG Set and only operated in case of Emergency now, it is In idle condition.
7	The Industry shall provide enclosures/wind breaking walls and also grow tall tree around the Bagasse storage area.	15 feet height Compound wall provided for storage of Bagasse and Fly ash is stored in our existing RCC Compost pits of having capacity 1700 cum.
8	Industry shall carryout Environmental Impact study in and around the factory area and submit report within 3 months.	Work order for Environmental impact study has been placed to Dr. Subbaro's Environment Center, Vishrambag, Sangli on Dated 25/08/2022 at cost of Rs.3,00,000.00, the copy of the work order placed is Enclosed as Annexure-IV and the study report will be submitted on or before 30/10/2023.
9	Up-gradation of Existing Effluent Treatment plant shall be completion within 3 months and installation of CPU for Sugar Unit.	Existing ETP is upgraded additional units are Equalization Tank, Clarifloculator, Anaerobic Filter, MBBR Tank, sludge drying bed, Sand & Fresher Filter and the Civil work are almost completed and erection of Electro mechanical Equipments will be completed by the end of 30/09/2022, further, Condensate Polishing unit of capacity 3000 cum per day is also under construction stage, which shall be completed on or before 31/10/2022. The photographs are enclosed herewith.
10	Installation of Condensate Polishing Unit for Distillery unit.	At present we are not undertaken the expansion of Distillery unit. As such spent lees generated (54KLD) from the existing distillery is treated in Plate Heat Exchanger and used for dilution of molasses. While expanding the Distillery production enhancement CPU for distillery section will be taken up.
11	Oil and Grease Trap will be replaced with mechanical oil and grease separator with a period of 3 months.	New Oil and grease Traps are provided in the ETP.
12	Housekeeping shall be improved in and around factory area.	Industry has taken measures to improve the House Keeping. However, the scrap materials will be disposed after completion of the ETP and CPU units. i.e. latest by 30/10/2022.
13	The Industry authorities have not provided metalled road within the Industry premises.	The Industry has provided metalled road in Administrative block and Sugar production area. The remaining work will be taken up in phase manner and will be completed by the end of 30/05/2023.


..3..

14	Disposal of Hazardous waste to the authorized recyclers.	Used oil and oil Soaked cotton Waste disposed to M/s. Centuary Eco-Solution India Pvt. Ltd., Tumkur. 25/07/2022, the copy of the same is enclosed as Annexure- V.
15	The physical observation of the ground water samples shows that the some of the well water is having black/brown colour and it indicates ground water contamination in the surrounding areas.	Work order issued to Dr. Subbaro's Environment Center, Vishrambag, Sangli on Dated 25/08/2022.
16	The analysis report of the different samples collected on 09.11.2020 reveals that the BOD and SS are exceeding the standards.	The Up-gradation of ETP is undertaken which is almost in completion stage and will be commissioned before commencement of coming crushing season.
17	The stack monitoring carried for the boiler has received that the PM concentration is exceeding the limit, which needs clarification and time bound action plan to improve the efficiency of Air Pollution Control equipment.	Maintenance work of ESPs is given to M/s. A.B. Equipments and Services, Pune, On 25/06/2022 and the work is under progress and will be completed by the end of 30/09/2022 to meet the emission standards.
18	The analysis of the treated trade effluent is exceeding the standard with respect to BOD and SS are exceeding the limits during 06.02.2020, 07.11.2020 and 28.01.2020	The Up-gradation of ETP is undertaken which is almost in completion stage and will be commissioned before commencement of coming crushing season.
19	A complaint is registered at Maharashtra state Human right commission.	We have noted the case filed by Maharashtra Human Right Commission and submitted the action plan to rectify the non-compliance notice by the KSPCB dtd: 30/08/2022.

This is for you kind information.

Thanking you,

Yours faithfully,

  
**Managing Director**  
 For S.H.S.S.K.N, Sankeshwar,

Encl: As above.



..2..

1) That Shri Hiranyakeshi Sahakari Sakkare Karkhane Niyamit, Sankeshwar shall replace the damaged slabs of lagoon No.3 and discard Lagoon No.1 for storage of Spent wash as the Industry Proposes to adopt concentration and Incineration Technology for Spent wash Treatment to achieve Zero Liquid Discharge for which the Government of India, Department of Food and Public Distribution, Director of Sugar and Vegetable Oils, Krishi Bhavan, New-Delhi has Approved the grant of Interest Subvention of Loan amount of Rs.40.00 Crores vide letter No.F.No.1/128/2018 (BP & E) dated 21/06/2019. The copy of which is enclosed.

2) Shri Hiranyakeshi Sahakari Sakkare Karkhane Niyamit, Sankeshwar shall be submitting the revised spent wash plan for the operation of the distillery process as per the existing compost area facilities to utilize the entire spent wash generated is enclosed as Annexure-I.

3) Shri Hiranyakeshi Sahakari Sakkare Karkhane Niyamit, Sankeshwar shall utilize the old compost pits for storage of Fly Ash/ Pressmud.

Managing Director  
For Shri H.S.S.K.N., Sankeshwar

NOTARY  
\* A.B. HEGADI \*  
Hukkeri Taluka  
Reg No.Law  
307 CL-2816  
GOVT. OF KARNATAKA

NOTARY  
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ATTESTED  
A.B. HEGADI  
B.A.L.L.B. (C)  
ADVOCATE & NOTARY  
Hukkeri Taluka

Sworn to before me

A.B. HEGADI  
B.A.L.L.B.  
ADVOCATE & NOTARY  
Hukkeri Taluka

= 8 JUL 2019

Shri Hiranyakeshi Sahakari Sakkare Karkhane Niyamit, Sankeshwar

COMMITMENT

Adequacy of the "Compost Yard" for Operation of the Number of Days of the Distillery at Shri Hiranyakeshi Sahakari Sakkare Karkhane Niyamit, Sankeshwar

1	Capacity of the Distillery	:	54 KLPD
2	Daily effluent quantity of spent wash	:	540 cum
3	Daily availability of press mud	:	320 MT/day
4	Quantity of spent wash that can be consumed is @320 x 2.5	:	800 cum/day
5	Sugar unit works around	:	120 days
6	Total press mud generated is 120 x 320	:	38400 MT
7	Mixing machine is capable of Turning	:	850 MT/Acre
8	Available compost yard area is	:	6 Acre
9	Per cycle press mud that can be spread is @850 x 6	:	5100 MT
10	Number of cycles that Composting Operation can be carried is	:	05 Cycle
11	Press mud requirement is @5100 X 5	:	25500 MT
12	Available press mud is	:	38400 MT
13	Spent wash that can be absorbed @25500 x 2.5	:	63750 cum
14	Number of days that the Distillery Operate @ $\frac{63,750}{540}$	:	118 days

*daib*  
 Managing Director  
 Shri Hiranyakeshi S.S.K.N.,  
 Sankeshwar